

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, I beg to announce the order of Government business for the week commencing 27th May, 1957. The business for the week will consist of:—

- (i) Consideration of business carried over from today's Order Paper;
- (ii) The Central Sales Tax (Amendment) Bill, 1957—Consideration and passing;
- (iii) The Copyright Bill, 1957, as passed by Rajya Sabha—consideration and passing (*time permitting*).
- (iv) General discussion of General Budget on 28th, 29th and 30th May, 1957. The Minister of Finance will reply to the debate on 31st May, 1957.

ELECTION TO COMMITTEES

CENTRAL SILK BOARD

The Minister of Industry (Shri Manubhai Shah): I beg to move:

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves to serve as members of the Central Silk Board."

Mr. Speaker: The question is:

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves to serve as members of the Central Silk Board."

The motion was adopted.

INDIAN CENTRAL SUGARCANE COMMITTEE

The Deputy Minister of Food (Shri M. V. Krishnappa): I beg to move:

"That in pursuance of rule I of the Rules and Regulations of the Indian Central Sugarcane Committee, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Indian Central Sugarcane committee."

Mr. Speaker: The question is:

"That in pursuance of rule I of the Rules and Regulations of the Indian Central Sugarcane Committee, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Indian Central Sugarcane committee."

The motion was adopted.

INDIAN CENTRAL JUTE COMMITTEE

The Minister of Co-operation (Dr. P. S. Deshmukh): I beg to move:

"That in pursuance of clause (9) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F.254/34/A, dated the 28th May, 1956, as amended by the Ministry of Food and Agriculture Resolution No. NF/4-13/53-Com.II, dated the 17th December, 1955, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Indian Central Jute Committee."

Mr. Speaker: The question is:

"That in pursuance of clause (9) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 254/34/A, dated the 28th May, 1956, as amended by the Ministry of Food and Agriculture Resolution No. NF/4-13/53-Com.II, dated the 17th December, 1955, the Members of Lok Sabha do proceed to